

[*Translation*]

Central Molasses Board

34. SHRI MOHAN SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether the Supreme Court has issued any instructions to the Union Government is April, 1991 to confer statutory power to the Central Molasses Board to take direct action against the errant sugar mills of different States;

(b) if so, whether the Government propose to empower the Board to the extent that its instructions become binding on all the sugar mills of the country; and

(c) the steps contemplated to make the Central Molasses Board more effective?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) to (c). The Supreme Court in a judgement delivered on April 10, 1991 has inter-alia required the Union of India to examine the feasibility of giving statutory power to the Central Molasses Board, envisaging therein the scope for giving binding directions to allocate molasses and make orders binding on the State Controllers. Accordingly the matter is being examined and a final decision will be taken in due course in consultation with concerned authorities.

[*English*]

Moratorium on Eviction of Tenants

35. SHRI RAM NAIK:
SHRIMATI GEETA MUKHERJEE:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a moratorium on eviction of residential and commercial tenant under public premises (Eviction of unauthorised Occupants Act, 1971 was issued;

(b) if so, when and the last date of the moratorium;

(c) whether any suitable amendment to the above Act to make the provisions of State Tenancy Acts applicable to the tenants of the public premises is under consideration of the Government; and

(d) if not, the reasons thereof?

THE MINISTER OF STATE FOR URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). No general moratorium on eviction of residential and commercial tenants under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 was issued. However eviction proceedings started by some banking institutions against original tenants were stayed upto October, 1991.

(c) No, Sir.

(d) Government is of the view that the protection of the P.P. Act enjoyed by the premises of Government owned Organisations should continue. However, it is being contemplated to prescribe a set of guide lines in order to prevent arbitrary use of the provisions of the P.P. Act by the empowered authorities.

[*Translation*]

Setting up of Sugar Mills in Aonia (UP)

36. SHRI RAJVEER SINGH: Will the Minister of FOOD be pleased to state:

(a) whether the Government propose to set up sugar mills in the areas under Aonia Parliamentary constituency;